

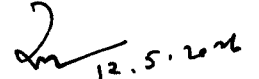
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 355/Confdl. /2026
I-8-2/2002(Part-XVII)

Bilaspur, dated 12/05/2026

Copy of letter no. Lr. No. GAD01/2555955/SC-B/A2/2024-2 dated 06.05.2026 of the Chief Secretary to Government, Government of Andhra Pradesh, General Administration (SC-B) Department regarding the Andhra Pradesh Lokayukta Act, 1983 – Appointment of Lokayukta for the State of Andhra Pradesh – **Request to furnish nominations/applications of willing of Retired Chief Justice or Retired Judge of a High Court** is enclosed herewith for information of the candidates concerned.



(Rajnish Shrivastava)
Registrar General

Encl: As above

GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (SC-B) DEPARTMENT

Lr.No.GAD01/2555955/SC-B/A2/2024-2.

Dated: 06-05-2026.

From
The Pri Secretary to Govt. (Political)
General Administration Department,
A.P Secretariat, Velagapudi.

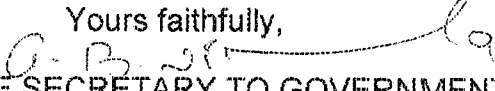
To
The Registrar General,
Chhattisgarh High Court,
Bodri, Bilaspur, Chhattisgarh-495223
Sir,

Sub:- The Andhra Pradesh Lokayukta Act, 1983 – Appointment of Lokayukta for the State of Andhra Pradesh – Request to furnish nominations/ applications of willing of Retired Chief Justice or Retired Judge of a High Court – Regarding.

I am to inform that the post of Hon'ble Lokayukta for the State of Andhara Pradesh is presently vacant. The Government of Andhara Pradesh proposes to appoint a Lokayukta.

2. As per proviso (a) of sub-section (1) of Section 3 of the Andhra Pradesh Lokayukta Act, 1983 as amended vide A.P. Lokayukta (Amendment) Act, 2024 (Andhra Pradesh Act No. 16 of 2024) the person to be appointed as the Lokayukta shall be a retired Chief Justice or a retired Judge of a High Court. Copy of the Amended Act enclosed.

3. I therefore, request you to appraise the provisions and obtain & forward the applications, in the prescribed format, from willing of Retired Chief Justice or Retired Judge's of High Courts and forward the same to the Government of Andhra Pradesh on or within 14 days from the date of this letter, for consideration for appointment of as Lokayukta.

Yours faithfully,

for CHIEF SECRETARY TO GOVERNMENT

FORM-A

(General Information)
(Meant for Retired Chief Justice/ Retired Judge in the High Court)



1.	Name of the Applicant	
2.	Date of Birth	
3.	Place of Birth	
4.	Whether SC/ST/OBC/General	
5.	Local Status as per Presidential Order	
6.	Address Correspondence:	
	Permanent:	
7.	Contact No.	
	Mobile No.	
8.	Date of Appointment /Promotion as Chief Justice/ Judge of High court	
9.	Date of Retirement as Chief Justice/ Judge of High court	
10.	Details of re-employment after retirement, if any	
11.	Achievements in service, if any. (Brief in 50 words)	
12.	Other Achievements , if any. (Brief in 50 words)	

Signature of the Applicant

Date: day of



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 16] AMARAVATI, TUESDAY, 3rd DECEMBER, 2024.

ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 2nd December, 2024 and the said assent is hereby first published on the 3rd December, 2024 in the Andhra Pradesh Gazette for general information :

ACT No. 16 of 2024

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH LOKAYUKTA ACT, 1983.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-fifth Year of the Republic of India as follows:-

- (1) This Act may be called the Andhra Pradesh Lokayukta (Amendment) Act, 2024. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint, and different dates may be notified for different provisions of this Act.
- In the Andhra Pradesh Lokayukta Act, 1983 (hereinafter referred to as the principal Act), in section 3, for the proviso to sub-section (1), the following shall be substituted, namely, - Amendment of Section 3.
Act No. 11 of 1983.

" Provided that, -

- (a) the person to be appointed as the Lokayukta shall be a retired Chief Justice or a retired Judge of the High Court;
- (b) a person to be appointed as a Upa-Lokayukta shall be a retired District Judge of the State of Andhra Pradesh;
- (c) The appointment and the term of office of Lokayukta and Upa-Lokayukta shall be made on the recommendation of the Selection Committee comprising the following Members -
 - (i) Chief Minister - Chairperson;
 - (ii) Speaker of the Legislative Assembly - Member;
 - (iii) Minister of Home Affairs or Any other Minister nominated by the Chief Minister - Member;
 - (iv) Leader of Opposition in the Legislative Assembly - Member ;
 - (v) Chairperson of Legislative Council - Member.

Provided that if there is no Leader of Opposition in Legislative Assembly recognized as such, the remaining four members shall constitute the Selection Committee.

(d) The manner and procedure, including the selection of a panel of names to be considered for appointment as the Lokayukta and Upa-Lokayukta by the selection Committee, shall be such as may be prescribed."

Amendment of
Section 5.

3. In the Principal Act, In Section 5, in sub-section (1), for Opening paragraph, the following shall be substituted, namely, -

"The Lokayukta and Upa-Lokayukta shall hold office for such term as stipulated in the appointment order by the Governor, which shall not exceed five (5) years from the date of such appointment. "

VADDADI SUNITHA,

Secretary to Government (FAC),
Legal and Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Lokayukta Act, 1983 (Act 11 of 1983) was enacted with the noble objective of establishing an institution to inquire into allegations of corruption and maladministration against public servants. To further strengthen the institution and ensure its effective functioning, certain amendments are proposed.

Firstly, to streamline the appointment process for both the Lokayukta and Upa-Lokayukta, a common Selection Committee is proposed to be introduced. This committee, comprising the Chief Minister, Speaker of the Legislative Assembly, Minister of Home Affairs, Leader of the Opposition in the Legislative Assembly and Chairperson of the Legislative Council, will ensure a uniform and transparent process for both appointments.

Secondly, to ensure the smooth functioning of the Selection Committee, even in scenarios where a particular member has specified, is not available.

Therefore, to enhance the credibility, efficiency and effectiveness of the Lokayukta institution in serving the public interest, the Government has decided to propose amendments to Sections 3(1) and 5 (1) of the Andhra Pradesh Lokayukta Act, 1983.

VADDADI SUNITHA,
Secretary to Government (FAC),
Legal and Legislative Affairs & Justice,
Law Department.